

Andhra through the alternative source since the 1st April, 1957?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra)

(a) Yes, Sir.

(b) The weavers' Cooperatives are to obtain their working capital requirements from the Reserve Bank of India. As far as Government are aware no working capital loans have been advanced by the Reserve Bank to such Cooperatives in Andhra since 1-4-57.

Cess on Tea

1648. Shri A. C. Guha: Will the Minister of Commerce and Industry be pleased to state:

(a) the rate of cess collected on the exported tea and the total collection in each of the last three financial years as also the estimated amount during this year;

(b) what amount has been spent in each of the last three financial years on "promotional activities" with the break-up of the amount spent for external publicity;

(c) the nature and method of the "promotional activities" undertaken in the last three years with particular reference to external publicity; and

(d) whether there is any amount in balance and if so, how that is being utilised?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra):

(a) Rate—1st April 1954 to 24th November 1954 Rs. 2 per 100 lbs.

25th November 1954 to 31st March 1957—Rs. 4 per 100 lbs.

Amount collected—

1954-55 Rs. 1,28,52,579-10-9

1955-56—Rs. 1,58,75,976-3-8

1956-57—Rs. 2,01,59,996-6-6.

Estimated amount for 1957-58—Rs 1,80,00,000.

(b) 1954-55—Rs. 52,09,105-7-3

1955-56—Rs. 75,27,186-2-2

1956-57—Rs. 69,67,641-15-7

A statement showing the break-up of the amount spent for external publicity during the last three financial years is placed on the Table [See Appendix V, annexure No. 79]

(c) A statement is placed on the Table [See Appendix V, annexure No. 79]

(d) The amount of unspent cess collections in the Consolidated Fund of India on 1st April 1957 was Rs. 3,38,88,000. This will be utilised for carrying out the purposes of the Tea Act, 1953 during future years.

Karnatak Khadi and Village Industries Board

1649. Shri Sugandhi: Will the Minister of Commerce and Industry be pleased to state:

(a) the personnel of the Zonal office of Karnatak Khadi and Village Industries Board now situated at Dharwar;

(b) the annual expenditure incurred on pay and travelling expenses of the Office Establishment for the years 1955-56 and 1956-57;

(c) whether any honorary workers are there on the Board; and

(d) if so, their number and honorarium paid for the above years?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra):

(a) There is no Karnatak Khadi and Village Industries Board as such situated at Dharwar. The All-India Khadi and Village Industries Board (now the Khadi and Village Industries Commission) has a Zonal Office at Dharwar. The personnel of that office is as under:—

S. No. Designation of Posts. Number.

- | | |
|--------------------------|------|
| 1. Deputy Zonal Director | .. 1 |
| 2. Assistant Director | .. 1 |
| 3. Production Organiser | .. 1 |
| 4. Sales Organiser | .. 1 |

S. No. Designation of Posts. Number.

5. Textile Improvement Officer	1
6. Cotton Expert Officer	.. 1
7. Khadi Stook Officer	.. 1
8. Statistician	.. 1
9. Accountant	.. 1
0. Auditors	.. 2
11. Inspectors	.. 2
12. Assistant Accountant	.. 1
13. Assistant Inspectors	.. 2
14. Head Clerk	.. 1
15. Steno-typist	.. 1
16. Clerks	.. 2
17. Peons	.. 3
18. Chowkidar	.. 1

1955-56	1957-58
Rs.	Rs.

(b) (i) on establishment salary 10,414-7-0	25,933-14-0
(ii) expenditure on T.A. 4,105-0-0	6,504-13-0

(c) and (d). Yes. one of the members of the Khadi and Village Industries Board (Shri R. S. Hukkariker) is in charge of the Zonal Office. No honorarium was paid to him during the two years.

Rehabilitation of Displaced Persons in Assam

1650. Shri Hynniewta: Will the Minister of Rehabilitation and Minority Affairs be pleased to state whether Government propose to settle a number of displaced persons in any of the autonomous hill districts of Assam?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): Allotment and settlement of land in Autonomous hill districts of Assam is governed by the provisions of the Sixth Schedule of the Constitution of India, according to which the powers to make laws in respect of allotment etc. of lands

vest in the District Councils. Some displaced persons have been settled in these areas.

A.I.R. Station, Gauhati

1651. Shri Hynniewta: Will the Minister of Information and Broadcasting be pleased to state:

(a) the daily number of hours the All India Radio Station, Gauhati is on the air; and

(b) the daily number of hours devoted to tribal programmes?

The Minister of Information and Broadcasting (Dr. Keskar): (a) Normally 15 hours and 30 minutes.

(b) 3 hours and fifteen minutes.

A.I.R. Stations, Gauhati

1652. Shri Hynniewta: Will the Minister of Information and Broadcasting be pleased to state:

(a) the reasons as to why the All India Radio Station for Assam was removed from Shillong, the Capital of the State, to Gauhati;

(b) whether Government have received any representations from tribal organisations protesting against such removal; and

(c) if so, the action taken thereon?

The Minister of Information and Broadcasting (Dr. Keskar): (a) to (c). Upon the inauguration of the 10 KW medium-wave transmitter at Gauhati, the low-power (0.10 KW) transmitter at Shillong was closed down, although the Studios still continue to function there. Gauhati was considered to be a more convenient centre for giving coverage to Assam and the neighbouring areas. Points raised in the representations received at that time were given careful consideration in deciding upon the location of the new transmitter.

Groundnut-Oil Factories in Marathwada

1653. Shri Pangarkar: Will the Minister of Commerce and Industry be pleased to state the number of